

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 10.09.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/1002/2018
PETITION NUMBER :
NAME OF THE PETITIONER(S) : Rotor sports & hobby pvt ltd
NAME OF THE RESPONDENT(S) : Roc chennai
UNDER SECTION : 252

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	B. SARATH BABU	For Rec. Chennai	B. Sarath
2.	Km-Selva	For petitioners	[Signature]

ORDER

Representative for Applicant present. Counsel for the RoC present and has filed the report; the same is placed on record. It has been stated in the report that the Company was incorporated on 04.06.2008 and till 2013 the annual returns and balance sheets were filed. Thereafter for non-filing of the same, the name of the Applicant Company has been struck off from the Register of Companies on 15-21.07.2017 under Section 248(5) of the Companies Act, 2013.

Perused the Application and the report filed. The Applicant has submitted that the Government has banned the Applicant Company and now the Government has come up with the guidelines as to how the Company can run the business by making compliance with such guidelines. The copy of the notification dated 07.10.2014 is placed on record.

The RoC concerned is directed to restore the name of the Applicant Company to the Register of Companies. The Applicant Company is directed to file the pending annual returns and balance sheets within the period that may be granted by the RoC concerned.

The Applicant will also file an affidavit declaring that during the ban period that the Applicant Company has not carried on any business and also no tainted money has been deposited in its account.

Accordingly, the Application stands **disposed of**.


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)